

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

D.A.No.573/97

Friday, this the 25th day of April, 1997.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR PV VENKATKRISHNAN, ADMINISTRATIVE MEMBER

AP Rajan,  
Ex. Highly Skilled Serang,  
Grade II, Office of the  
Bridge Inspector(Regirdering),  
Koakhi, Cuttack,  
South Eastern Railway,  
residing at Kuttikkattil House,  
Mannur.P.O. via Kadalundi,  
Kozhikode District.

- Applicant

By Advocate Mr VR Ramachandran Nair

Vs

1. Union of India represented by  
the General Manager,  
South Eastern Railway,  
Garden Reach, Calcutta,  
West Bengal.

2. The Chief Engineer  
(Construction),  
Bridge Project,  
South Eastern Railway,  
Garden Reach, Calcutta.

3. The District Engineer  
(Regirdering),  
South Eastern Railway,  
Cuttack.

- Respondents

By Advocate Mr KV Sachidanandan

The application having been heard on 25.4.97 the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant who claims to have rendered service  
as a Highly Skilled Serang under the third respondent during

1975 to 1985 and thereafter became mentally ill, has on recovery, made a representation to the second respondent for reinstatement in service. The representation is still pending consideration with the second respondent. Since his representation has not evinced any response and as the applicant remains unemployed, the applicant has filed this application praying for a direction to the respondents to re-instate him in service.

2. When the application came up for hearing, learned counsel for respondents submitted that the representation made by the applicant at A-8 dated 19.2.97 is under consideration with second respondent and that the second respondent would pass appropriate orders within a reasonable time specified by the Tribunal. Learned counsel for applicant states that the applicant would be satisfied if such a direction is given.

3. In the light of what is stated above, the application is disposed with a direction to the second respondent to consider the representation submitted by the applicant on 19.2.97 at A-8 and to give a speaking order to applicant within two months from the date of receipt of a copy of this order. No costs.

Dated, the 25th April, 1997.

  
PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
AV HARIDASAN  
VICE CHAIRMAN

LIST OF ANNEXURE

Annexure A-8: True copy of the representation dated 19.2.1997 submitted by the applicant to the 2nd respondent with copy to the 3rd respondent regarding re-instatement in service.

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